

Sr. No. 10/2026

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 105 & 217
IA No. 595/JPR/2025
IA No. 521/JPR/2024
IA (IBC) No. 183/JPR/2025
IA (IBC) (Liq.) No. 02/JPR/2025
IA (IBC) No. 222/JPR/2025
IA (IBC) No. 223/JPR/2025
Rest. CP No. (IB)- 57/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Mr. Rakesh Sharma, Sole Prop. M/s Rakesh Traders

...Operational Creditor

Versus

M/s Cosmopolis Interiors Pvt. Ltd.

...Corporate Debtor

Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER

HON'BLE MS. KAVITA BHATNAGAR, TECHNICAL MEMBER

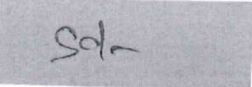
PRESENT: -

For the OC : Gulshan Kumar, Adv.
For the RP : Peeyush Purohit, Adv.
For the Respondent : Prabhansh Sharma, Adv.

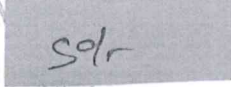
ORDER

IA No. 595/JPR/2025:-

The prayer in the present applications is for seeking permission to withdraw the CP as the matter stands settled between the parties. The requisite amount stands paid and thus IA is allowed as prayed for. In view of the withdrawal of the CIRP process vide IA No. 595/JPR/2025, CP and all other pending IAs stands disposed off.


(Kavita Bhatnagar)
Technical Member
January 12, 2026




(Reeta Kohli)
Judicial Member

SA

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Assistant Registrar
National Company Law Tribunal
Jaipur